

Central Administrative Tribunal, Principal Bench

Original Application No. 2239 of 2001
M. A. No. 1868/2001

(2)

New Delhi, this the 6th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V. K. Majotra, Member(A)

1. Shri Abdul Aziz
S/o late Shri Abdul Gaffar
R/o Sector-V/222
R.K. Puram, New Delhi-22
2. Shri T.N. Tiwari,
S/o Shri Surendra Nath Tiwari
R/o D-806, M.S. Apartments, K.G. Marg,
New Delhi-1
3. Shri Ashok Kumar
S/o late Shri T.R. Sharma
R/o A-2523, Netaji Nagar,
New Delhi-23
4. Shri B.N. Kaithal
S/o late Shri Shive Ram
R/o D-143, Raghbir Nagar,
New Delhi-27
5. Shri J.B. Singh
S/o late Shri Hira Singh
R/o 268, Sector-3
Sadiq Nagar, New Delhi-49

- Applicants

(By Advocate: Shri Jitendra Kumar)

Versus

1. Union of India
Ministry of Law, Justice & Company Affairs
Department of Legal Affairs,
Shastri Bhawan,
New Delhi-1
(Through: The Secretary)
2. Shri Prabhakar H. Parab,
Working as D.L.A.
Ministry of Law, Justice & Company Affairs
Department of Legal Affairs,
Br. Sectt. Income Tax House
New Marine Lines,
Mumbai-20
3. Shri L.S. Setty
Working as D.L.A.
Ministry of Law, Justice & Company Affairs
Department of Legal Affairs,
Br. Sectt. Income Tax House
New Marine Lines,
Mumbai-20
4. Shri A.C. Verma
Working as D.L.A.
Ministry of Law, Justice & Company Affairs
Department of Legal Affairs,
Shastri Bhawan, New Delhi

N.J.

5. Shri M.K. Sharma
Working as D.L.A.
Ministry of Law, Justice & Company Affairs
Department of Legal Affairs,
Shastri Bhawan, New Delhi

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

Applicants, who are five in number, have instituted the present OA seeking to impugn the seniority list of officers of the Indian Legal Service in the department of Legal Affairs, Ministry of Law, Justice and Company Affairs dated 27.1.2000 at Annexure 'A'. The said seniority list is provisional which has invited objections to the same. Applicants have submitted their representations at Annexure A-IV, collectively (pages 61-69). No decision thereon has so far been taken. Similarly final seniority list is yet to be published.

2. In the circumstances, we find that interests of justice will be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to respondents to give their decision on the aforesaid representations and thereafter proceed to publish a final seniority list expeditiously and within a period of three months from the date of service of a copy of this order. A copy of the OA may be treated by the respondents as their representation in addition to the representations at Annexure A-4. Present OA is disposed of in the aforesated terms.

V.K. Majotra
(V.K. Majotra)
Member(A)

Ashok Agarwal
(Ashok Agarwal)
Chairman

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